

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO.1700  
TO BE ANSWERED ON 25<sup>TH</sup> NOVEMBER, 2016**

**CODE OF MEDICAL ETHICS**

**1700. DR. KIRIT SOMAIYA:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Code of Medical Ethics Regulation bars doctors and doctors' association from taking gifts and sponsorship from pharma companies;
- (b) if so, the details thereof;
- (c) whether the Medical Council of India recently amended and notified the ethical guidelines under which the doctors association can accept freebies from pharma companies;
- (d) if so, the details thereof;
- (e) whether this would encourage the doctors association to accept freebies from pharma companies; and
- (f) if so, the Government proposes to review the matter and take corrective measures?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI FAGGAN SINGH KULASTE)**

(a) to (f): Clause 6.8 of the Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002 bars doctors from acceptance of gifts, travel facilities, hospitality, cash or monetary grants, medical research, affiliation & endorsement. The regulation was amended vide notification dated 01.02.2016. The amended regulations prescribe action to be taken by the Council for violation of Clause 6.8 by the doctors. The professional association of doctors is excluded from the purview of the clause.

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